

ITEM NO.14 Court 3 (Video Conferencing) SECTION II-B

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 9546/2021

(Arising out of impugned final judgment and order dated 30-09-2021 in CRLMA(SOS) No. 2/2021 passed by the High Court Of Gujarat At Ahmedabad)

BHIKHALAL KALYANJI JETHAVA Petitioner(s)

VERSUS

THE STATE OF GUJARAT & ORS. Respondent(s)

(FOR ADMISSION and I.R. and IA No.160824/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 31-01-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For Petitioner(s) Ms. Kamini Jaiswal, Adv.
Ms. Rani Mishra, Adv.
Mr. Abhimanue Shrestha, AOR
Mr. Divyansh Khurana, Adv.
Mr. Shivam Tomar, Adv.

For Respondent(s) Mr. Mukul Rohatgi, Sr. Adv.
Mr. Nirupam Nanavaty, Sr. Adv.
Mr. Mahesh Agarwal, Adv.
Mr. Yash Nanavaty, Adv.
Mr. Rahul Dholakia, Adv.
Mr. Nishant Rao, Adv.
Mr. E. C. Agrawala, AOR

UPON hearing the counsel the Court made the following
O R D E R

Heard learned counsel for the parties.

In the peculiar facts of the present case, we decline to interfere in this petition in exercise of our jurisdiction under Article 136 of the Constitution of

India.

However, we make it clear that rejection of this special leave petition is not an affirmation of the *prima facie* opinion recorded by the High Court, which any way the High Court will have to revisit it during the hearing of the appeal.

All contentions available to both sides during the appeal must be considered on its own merits in accordance with law.

In the event of any subsequent event(s), necessitating cancellation of the bail granted by the High Court or modification of any condition thereof, it will be open to the petitioner to approach the High Court by way of appropriate application which can be considered by the High Court on its own merits.

Further, we deem it appropriate to request the High Court to dispose of the appeal expeditiously, preferably by the end of December, 2022.

The special leave petition is disposed of accordingly.

Pending applications, if any, stand disposed of.

(DEEPAK SINGH)
COURT MASTER (SH)

(VIDYA NEGI)
COURT MASTER (NSH)

